

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-208(ND)2020

**CORAM:**

**PRESENT: MR. L. N. GUPTA**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.01.2020.**

**NAME OF THE COMPANY: M/s. Punjab Shuttering Store V/s. JMD Limited**

**SECTION: 7 of IBC, 2016**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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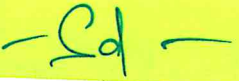
**Present: Mr. Nikunj Hurria, Advocate for the Petitioner**

**ORDER**

No steps have been taken by the petitioner to effect service on the Corporate Debtor. Let steps be taken. Let affidavit of service be filed.

To come up for further consideration on 4<sup>th</sup> February 2020.

  
**(L. N. Gupta)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**